- (iii) in-depth review of projects on monthly and quarterly basis by the Government;
- (iv) follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation, forest clearances, ensuring law and order at project sites, etc.
- (v) setting up of an Empowered Committee in the administrative Ministries for review of departmentally executed projects;
- (vi) inter-ministerial coordination for resolving unresolved problems;
- (vii) appointment of nodal officers for each project with continuity of tenure;
- (viii) issue of guidelines on standard bidding documents for adoption.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## Elimination of creamy layer for OBCs

3082. SHRI S. ANBALAGAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is any proposal to eliminate the criteria of creamy layer for OBCs particularly when this is not applicable in the case of SCs/STs;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No, Sir.

- (b) Does not arise.
- (c) The concept of exclusion of creamy layer from reservation for OBCs in jobs under the Central Government was incorporated on the basis of Supreme Court's Judgment dated 16.11.1992 in Writ Petition (Civil) No. 930 of 1990. Subsequently, the same was upheld by the Apex Court in its judgment dated 8.4.2008 in Writ Petition No. 265 of 2006 in admissions to Central Educational Institutions.

## International conference on nuclear energy

3083. SHRI TARIQ ANWAR: Will the PRIME MINISTER be pleased to state:

- (a) whether the world's major players in nuclear energy visited Delhi for a major International Conference in September, 2009;
- (b) whether the meeting discussed the peaceful use of atomic energy after a gap of over three decades;
  - (c) whether the Prime Minister inaugurated the three-day conference; and